



2025:DHC:11437-DB



\$~1

* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 10944/2025, CM APPL. 45105/2025, CM APPL.
45106/2025

UNION OF INDIA & ORS.Petitioners

Through: Mr. Himanshu Pathak, Adv.
with Major Anish Muralidhar

versus

NB SUB RAM PAL SINGH RETDRespondent
Through:

CORAM:
HON'BLE MR. JUSTICE C.HARI SHANKAR
HON'BLE MR. JUSTICE OM PRAKASH SHUKLA

ORDER (ORAL)
15.12.2025

%

C.HARI SHANKAR, J.

1. Major Anish Muralidhar, appearing on behalf of the petitioner, fairly points out that this case is covered by the judgment of this Bench in *Union of India & Ors v. GP Capt. Gajendra Kumar (Retd.)*¹.

2. Accordingly, the writ petition is dismissed following the said decision.

3. Compliance with the impugned judgment of the AFT, if not

¹ Judgment dated 10 December 2025 in W.P. (C) 8235/2024



2025:DHC:11437-DB



already ensured, be ensured within a period of 12 weeks from today.

C. HARI SHANKAR, J.

OM PRAKASH SHUKLA, J.

DECEMBER 15, 2025/yg